

BEFORE T.N. TIWARI, ADDL. SECRETARY & FIRST APPELLATE AUTHORITY  
(Under Section 19 of RTI Act, 2005)  
MINISTRY OF LAW & JUSTICE : DEPARTMENT OF LEGAL AFFAIRS  
Room No. 409, 'A' Wing,  
Shastri Bhavan, New Delhi-110 001  
\*\*\*\*\*

Appeal No.17(4)2015-IC

Dated: 16.06.2015

IN THE MATTER OF:

Shri Hira Lal Mochi,  
C/o Ram Kishan Saini,  
PO: Rajaldesar, Distt. Churu,  
Rajasthan-331802.

.....

Appellant

Versus

Central Public Information Officer,  
Ministry of Law & Justice,  
Department of Legal Affairs,  
Shastri Bhavan, New Delhi.

.....

Respondent

ORDER

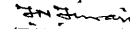
16.06.2015

The Appellant-Applicant's on-line RTI Application dated 02.05.2015 (forwarded to CPIO on 06.05.2015) seeking information on 'providing hard copies of all the reports of Law Commission in Hindi' and the Respondent-CPIO, vide, his on-line reply dated 11.05.2015, furnished the information sought by the Appellant-Applicant. Aggrieved by the information supplied by the Respondent-CPIO, he preferred the present on-line appeal on 13.05.2015.

2. I have gone through the Appeal memo, RTI application and the reply/information thereon supplied by the Respondent-CPIO to the Appellant-Applicant on 11.05.2015 and, thereafter, I am of the opinion that since the information sought by the Appellant-Applicant is already there in public domain and the reply furnished by the Respondent-CPIO is in order. Secondly, the information sought for all the Law Commission's Reports in Hindi version/form would disproportionately divert the resources of the public authority in terms of Section 7(9) of RTI Act, 2005. Therefore, I do not see any merit in the instant appeal and the same deserves to be dismissed.

3. Appeal dismissed.

4. Hon'ble CIC, 2<sup>nd</sup> Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 is the 2<sup>nd</sup> Appellate Authority.

  
(T.N. TIWARI)

Additional Secretary & Appellate Authority

Copy to:

- 1) Shri Hira Lal Mochi, C/o Ram Kishan Saini, PO: Rajaldesar, District. Churu, Rajasthan-331802  
(By Speed Post)
- 2) Shri YK Singh, CPIO, D/o Legal Affairs, 'A' Wing Shastri Bhavan, New Delhi.
- 3) SO, Implementation Cell, D/o Legal Affairs, Shastri Bhavan, New Delhi-110001.

**FIRST APPEAL DETAILS**

<b>Registration No. :</b> MOLAW/A/2015/60059	<b>Date of Receipt :</b> 13/05/2015
<b>Type of Receipt :</b> Online Receipt	<b>Language of Request :</b> English
<b>Name :</b> Hira Lal Mochi	<b>Gender :</b> Male
<b>Address :</b> C/o Ram Kishan Saini, PO Rajaldesar, District Churu	
<b>State :</b> Rajasthan	<b>Country :</b>
<b>Phone No. :</b> Details not provided	<b>Mobile No. :</b> +91-9509798089
<b>Email :</b> media.ramkishansaini@gmail.com	
<b>Status(Rural/Urban) :</b> Urban	<b>Education Status :</b> Graduate
<b>Is Requester Below Poverty Line ? :</b> Yes	<b>Does It Concern Life or Liberty of a person :</b> Details not provided.
<b>RTI Request Number :</b> MOLAW/R/2015/60393	<b>RTI Request Date :</b> 13/05/2015
<b>CPIO's Order/Decision No. :</b> Details not provided	<b>Date of Receipt of CPIO's Order/Decision :</b> Details not provided
<b>Ground For Appeal :</b> Provided Incomplete, Misleading or False Information	<b>Reason For Delay :</b> N/A
<p>The following information was seeking : Provide Hard copies of all reports of the Law Commission of India in Hindi Language</p> <p>Central Public Information officer has disposed of RTI applications in the following words, Hindi version of Report Nos. 202 to 252 of the Law Commission of India are in public domain and available on the website i.e. lawcommissionofindia.nic.in. The Law Commission is in process of uploading remaining Reports (in Hindi) on its website.</p> <p>The disposal is misleading, incomplete and against the law.</p> <p><b>Prayer or Relief Sought :</b> Appellant/Applicant seeks Information in Hard copy but CPIO is not provided information in hard copy.</p> <p>As per section 7(9) of RTI Act 2005, An information shall ordinarily be provided in the form in which it is sought unless it would disproportionately divert the resources of the public authority or would be detrimental to the safety or preservation of the record in question. The seeking information is exempt from the containing conditions and circumstances of the section 7(9) of RTI Act 2005.</p>	

Hence the present appeal are requested to provide the following relief:  
1. The first appeal should be accepted.  
2. A proper order, the CPIO / PIO deserves to be ordered to provide all the information in Hard Copy.

**ACTION HISTORY OF RTI FIRST APPEAL No.- MOLAW/A/2015/60059**

**Applicant Name** Hira Lal Mochi

**Text of Appeal** The following information was seeking :  
Provide Hard copies of all reports of the Law Commission of India in Hindi Language

Central Public Information officer has disposed of RTI applications in the following words,  
Hindi version of Report Nos. 202 to 252 of the Law Commission of India are in public domain and available on the website i.e. lawcommissionofindia.nic.in. The Law Commission is in process of uploading remaining Reports (in Hindi) on its website.

The disposal is misleading, incomplete and against the law.

Appellant/Applicant seeks Information in Hard copy but CPIO is not provided information in hard copy.

As per section 7(9) of RTI Act 2005, An information shall ordinarily be provided in the form in which it is sought unless it would disproportionately divert the resources of the public authority or would be detrimental to the safety or preservation of the record in question.

The seeking information is exempt from the containing conditions and circumstances of the section 7(9) of RTI Act 2005.

Hence the present appeal are requested to provide the following relief:  
1. The first appeal should be accepted.  
2. A proper order, the CPIO / PIO deserves to be ordered to provide all the information in Hard Copy.

**Reply of Appeal**

SN.	Action Taken	Date of Action	Action Taken By	Remarks
1	RTI REQUEST RECEIVED	13/05/2015		

**View Appeal Document**

### RTI REQUEST DETAILS

Registration No. : MOLAW/R/2015/60393      Date of Receipt : 02/05/2015

Type of Receipt : Online Receipt

Language of Request : English

Name : Hira Lal Mechi

Gender : Male

Address : C/o Ram Kishan Saini, PO Rajaldesar, District Churu,  
Pin:331802

State : Rajasthan

Country : India

Phone No. : Details not provided

Mobile No. : +91-  
9509798089

Email : media.ramkishansaini@gmail.com

Status(Rural/Urban) : Urban

Education Status :

Is Requester Below Poverty Line ? Yes  
:

Citizenship Status Indian

Amount Paid : 0)

Mode of Payment Payment  
Gateway

Does it concern the life or Liberty  
of a Person ? : Details not provided.

Request Pertains to : Y.K.Singh

Information Sought : Provide Hard copies of all reports of the Law Commission of  
India in Hindi Language.

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**ACTION HISTORY OF RTI REQUEST No.MOLAW/R/2015/60393**

**Applicant Name** Hira Lal Mochi  
**Text of Application** Provide Hard copies of all reports of the Law Commission of India in Hindi Language  
**Reply of Application** Hindi version of Report Nos. 202 to 252 of the Law Commission of India are in public domain and available on the website i.e. lawcommissionofindia.nic.in. The Law Commission is in process of uploading remaining Reports (in Hindi) on its website.

<b>SN.</b>	<b>Action Taken</b>	<b>Date of Action</b>	<b>Action Taken By</b>	<b>Remarks</b>
1	RTI REQUEST RECEIVED	02/05/2015	Nodal Officer	
2	REQUEST FORWARDED TO CPIO	06/05/2015	Nodal Officer	Forwarded To : Y.K.Singh
3	REQUEST DISPOSED OF	<u>11/05/2015</u>	Y.K.Singh- (CPIO)	

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